

THE
PARLIAMENTARY DEBATES

(Part I—Questions and Answers)
OFFICIAL REPORT

Dated..... 18. 11. 20

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HOUSE OF THE PEOPLE

Monday, 26th May, 1952

The House met at a Quarter Past Eight
of the Clock.

[MR. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

DETENTION OF M. Ps.

*155. **Shri Velayudhan:** Will the Minister of Home Affairs be pleased to state how many elected Members of the State Legislatures or Parliament of India are still under detention?

The Parliamentary Secretary to the Prime Minister (Shri Satish Chandra): According to the information available with the Government of India, three Members of State Legislatures and one Member of a State Electoral College were in detention on 19th May 1952.

Shri Velayudhan: Which are the State legislatures or the Electoral Colleges, the three Members of which are under detention?

Shri Satish Chandra: There is one in Saurashtra, two in Rajasthan and one Member of the Electoral College in Tripura.

Shri Velayudhan: Are Government aware that two Members of the State Legislature of Travancore-Cochin are under detention?

Shri Satish Chandra: I have no information. Probably the information of the hon. Member is slightly old. These are the only persons now under detention, as far as I know.

Shri Nambiar: Are Government aware that a Member of the State Legislature of Hyderabad was arrested yesterday?

Shri Satish Chandra: I have no information yet.
49 P.S.Deb.

Shri Gurupadaswamy: Is it not a fact that these arrests have led to the violation of the fundamental rights?

Mr. Speaker: Order, order.

Shri P. T. Chacko: May I know whether it is the policy of the Government to release convicts just because they are elected to legislatures, because two of the people who have been released are convicts?

Shri B. S. Murthy: What are the reasons for the detention and may I know whether Government have taken any action in sending these cases before the Advisory Board?

Shri Satish Chandra: The one person from Saurashtra is H. H. the Thakursaheb of Dhrol, who is suspected of complicity with Bhupat, the dacoit. He is not a political prisoner. The two others in Rajasthan are Thakur Kesar Singh and Kumar Devi Singh of Mandavi, who have been detained similarly on suspicion of harbouring dacoits. The one person in Tripura is not actually a Member of a State legislature. He is a Member of the State electoral college and is a Communist. His case is pending before the Advisory Board and he might be released if the Board so decides.

Shri Jangde: May I know how many M.Ps. and M.L.As. are working underground?

Shri Satish Chandra: I think all M.Ps. and M.L.As. are supposed to work overground.

NAVAL AIR STRIPS

*156. **Dr. Ram Subhag Singh:** (a) Will the Minister of Defence be pleased to state whether Government propose to establish at the naval establishment, Cochin, a naval air strip able to take naval squadrons from ships?

(b) If so, when do Government propose to establish it?